



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १७(४)]

बुधवार, मार्च १८, २०२०/फाल्गुन २८, शके १९४१

[पृष्ठे २, किंमत : रुपये २७.००]

असाधारण क्रमांक ४१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2020 (Mah. Act No. XVI of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVI OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 18th March 2020.)

An Act further to amend the Maharashtra Legislature Members' Salaries and Allowances Act.

XLIX of
1956.

WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2020. Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 1st January 2020.

Amendment
of section 6 of
XLIX of 1956.

2. In section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act, after sub-section (5), the following sub-section shall be added, namely :—

XLIX of
1956.

“(6) With effect from the date of commencement of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2020, every Member shall be entitled, free of charge, to the service of a Driver. For this purpose, the Member may appoint any person, possessing valid driving licence and who has not attained the age of sixty years, as a Driver. The Driver so appointed shall receive such fixed salary per month, as may be specified by order issued by the Government, from time to time.”.

Mah.
XVI
of
2020.